

ENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

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CP 242/2000 IN
OA 2277/90

New Delhi, this the 18th day of August..

By Hon'ble Mr. Justice V.Rajagopala Reddy VC (J)
By Hon'ble Sh. Govindan S.Tampi, Member (A)

Shri Pradeep Kumar Srivastava
& Ors.

Shri Amit Kumar,
s/o Shri Pop Singh,
Mobile Booking Clerk,
Under Station Superintendent,
Northern Railway,
Kas Ganj.

(AND ORS. AS PER THE MEMO OF PARTIES)

.....Petitioners.
By Advocate Mrs. Meenu Mainee

VERSUS

1. Shri Som Nath Pandey
General Manager,
North Eastern Railway,
Gorakhpur.
2. Shri C.K.Bhangav
Divisional Railway Manager,
North Eastern Railway,
Izatnagar.

.....Respondents.

By Advocate Shri B.S.Jain.

O R D E R (ORAL)

By Hon'ble Mr. Justice V.Rajagopala Reddy, VC (J)

The CP is filed against the order dated 29-10-92 passed in the OA Nos. 2277 to 2279 etc./1990 & Batch. This order was canvassed by applicant in SLP before the Hon'ble Supreme Court and the Supreme Court disposed of the same by an order dated 27-07-95, the respondents modifying the order of the Tribunal in terms of the directions issued in Usha Kumari Anand's case and directing the respondents ^b complete the exercise within a period of six months from the date

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of the order. The six months period has expired by the 27-01-96. The CP is filed on 30-05-2000. In our view, the CP is, barred by limitation as the period of limitation under the Contempt of Courts Act is one year from the date of the order of the Tribunal or from the date when the order came into effect. As the order came into effect on 27-1-96, the CP should have been filed on or before 27-1-97. The CP is, therefore, dismissed, on the grant of limitation.

(Govindan S. Tampli)
Member (A)

G. Rajagopala Reddy
(V.Rajagopala Reddy)
Vice Chairman (J)

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